


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

⑨

OA/TA/MP. No. /199

Kishan Lal & Ors.

U.O.I. & Ors.
Versus

Date of Order	Orders
<p>21-7-97</p> <p><i>Lead copy for T. P. Sharma 18/3 25/4</i></p> <p><i>Copy of order issued to app. via 1621 off. 30/7/97</i></p>	<p><u>Ca No. 1/97 with MA No. 1/97</u></p> <p>Mr. Mukesh Agarwal, counsel for the applicants Heard.</p> <p>The learned counsel for the applicants states that since the applicants have been adjusted by the respondents, the Ca has become infructuous. It is, therefore, dismissed with no order as to costs.</p> <p>MA No. 1/97 also stands dismissed accordingly.</p> <p align="right">  (Ratan Prakash) Judicial Member </p>